

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 10.01.2020

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : TCP/165/2016  
NAME OF THE PETITIONER(S) : S. DHARANI & 2 OTHERS  
NAME OF THE RESPONDENTS : DHARANI TEXTILES PVT LTD & 8 OTHERS  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Hari Shankar Mani	Counsel for	
2.	R. VIDHYA SHANKAR R. ASHOKKUMAR	Respondent Counsel for Petitioner	

**ORDER**

Learned Counsel for the Petitioner as well as Learned Counsel for the Respondents are present. When a query was posed by this Tribunal, as this Petition has been filed under Section 131 of the Companies Act, 2013, which provides that notice to be issued to the Central Government and the Income Tax Authorities and as to whether the said directions were given by this Tribunal and as to whether notices have been duly issued to the Income Tax authorities and Central Government, Counsel for the Petitioner is unable to give reply in relation to the issuance of notice and the particulars of the order issued by this Tribunal. In the circumstances, we direct the Petitioner to issue notice to the Central Government as well as to the Income Tax Authorities within a period of one week from today and both the Central Government as well as Income Tax authorities upon receipt of the notice shall suitably respond to this Petition within a period of one month from the date of receipt of the notice. It is required to note that the notice ordered is required to be issued to the Ministry of Company Affairs and not to the Regional Director and accordingly the compliance of this order be complied within a period of one week from today by the Petitioner. Post this matter on **06.03.2020**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)